

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

**UNSTARRED QUESTION NO. 583
TO BE ANSWERED ON THURSDAY, THE 21ST JULY, 2022**

PENDING CASES IN HIGH COURT OF ANDHRA PRADESH

583. SHRI SUBHAS CHANDRA BOSE PILLI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in the High Court of Andhra Pradesh;**
- (b) the number of cases pending in the High Court of Andhra Pradesh for more than ten years;**
- (c) the number of posts of judges lying vacant in the High Court of Andhra Pradesh; and**
- (d) the steps taken by Government to fill the said vacancies?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)**

(a) & (b): As on 15.07.2022, the number of cases pending in the High Court of Andhra Pradesh is 2,35,617 and pending cases for more than ten years is 42,374.

(c) & (d): As on 14.07.2022, against the total sanctioned strength of 37 Judges, 24 Judges are working in the Andhra Pradesh High Court. Against the 13 vacant posts, 08 proposals have been recommended by the High Court Collegium and are at various stages of processing.

Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities both at the State and Centre level. While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in

High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in the strength of Judges.
